

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-06-2024 AT 10:30 AM**

CP No. 59/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Smt. Devi Kumari Rathi & Others

...Petitioner

AND

Bhavani Electrodes Pvt Ltd and 3 Others

...Respondent

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Ritesh, for petitioner present physically.

Learned Counsel Ms Vyshnavi, for respondent present physically.

Matter passed over.

Matter called again.

Learned Senior Counsel Mr L Venkateswar Rao along with the counsel on record Mr Ritesh, for petitioner present physically.

Heard learned senior counsel for the petitioner in part.

At request, for continuation matter adjourned to 15.07.2024.

Learned senior counsel also brought to our notice that since respondent in filing reply to the rejoinder filed certain additional documents and the reply contained fresh additional facts as such their objection be taken on record by way of a memo. Filing of memo of objections is allowed.

Let both sides address on this objection at the time of final hearing and a decision on whether or not to accept the documents or the additional counter will be taken after hearing both sides.

Matter adjourned to 15.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)